

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB) 648(PB)/2018

IN THE MATTER OF:

Divya Bhatt & Ors.

.... APPLICANT / PETITIONER

v.

M/s. Orris Infrastructure Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 10.7.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the Financial : Mr. Varun Kathuria, Advocate
Creditor

For the Respondent : Ms Ranjana Roy, Advocate
: Mr Rohan Gupta, Advocate

ORDER

Learned counsel for the parties stated that talks for settlement are in progress. However pendency of the talks for settlement would not be a ground for not filing a reply. Therefore reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder if any be filed within five days thereafter.

List for arguments on 31.7.2018

Sdl -

**(M.M. KUMAR)
PRESIDENT**

Sdl -

**(S.K. MOHAPATRA)
MEMBER (T)**